

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT PUBLISHED ON NOVEMBER 1, 2010 TO THE SHAREHOLDERS OF STI INDIA LIMITED

Registered Office: Rau-Pithampur, Link Road, Tehsil – Mhow, District Indore (M.P) 453 332, India,
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This corrigendum ("Corrigendum") to the Public Announcement ("PA") is being issued by Axis Bank Limited, (the "Manager to the Offer") on behalf of Bombay Rayon Fashions Limited ("Acquirer") to the Shareholders of STI India Limited ("Target Company") pursuant to Regulations 10 and 12 of, and in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "Regulations" or "SEBI (SAST) Regulations"). This Corrigendum is in continuation of, and should be read in conjunction with the PA and the First Corrigendum to the PA which were published in The Economic Times, Navbharat Times, Maharashtra Times and Dainik Bhaskar on November 1, 2010 and January 21, 2011 respectively.

The shareholders are requested to take note of the revised schedule of activities as per the table given hereinbelow:

Activity	ORIGINAL SCHEDULE ⁽¹⁾	REVISED SCHEDULE ⁽²⁾
	Day and Date	Day and Date
Public Announcement Date	Monday, November 01, 2010	Monday, November 01, 2010
Specified Date*	Friday, November 26, 2010	Friday, November 26, 2010
Last date for a competitive bid	Monday, November 22, 2010	Monday, November 22, 2010
First Corrigendum to the PA	–	Friday, January 21, 2011
Date by which Letter of Offer will be dispatched to Shareholders	Saturday, December 11, 2010	Monday, January 24, 2011
Date of opening of the Offer	Thursday, December 16, 2010	Saturday, January 29, 2011
Last date for revising the Offer Price / Number of Shares	Monday, December 27, 2010	Monday, February 07, 2011
Last date for withdrawing acceptance from the Offer	Friday, December 31, 2010	Friday, February 11, 2011
Closure of the Offer	Wednesday, January 05, 2011	Thursday, February 17, 2011
Last date of communicating rejection / acceptance and payment of consideration for applications accepted and for despatch of share certificates for the rejected Shares or for credit of unaccepted demat Shares	Thursday, January 20, 2011	Friday, March 04, 2011

⁽¹⁾ As per the Public Announcement published on November 1, 2010.

⁽²⁾ All the references to the day and dates as mentioned in the revised schedule of activities and wherever appearing in the First Corrigendum to the PA and Letter of Offer (including the Form of Acceptance-cum-Acknowledgement and Form of Withdrawal) dispatched to the shareholders on January 24, 2011, shall now be read as per the revised schedule given herein above.

* Specified Date is the date for determining the names of the Shareholders to whom the Letter of Offer would be sent, being all Shareholders (except the Acquirer and the Sellers) whose names appear on the register of members of the Target Company and as regards the beneficial owners of the dematerialized Shares, whose names appear as beneficiaries on the records of the respective depositories, at the close of business on Friday, November 26, 2010.

All other terms and conditions of the Offer remain unchanged. The terms not defined herein will have the same meaning as defined in PA.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of Acquirer laid down in the Regulations.

This announcement would also be available on the SEBI website at <http://www.sebi.gov.in>

**Issued by the Manager to the Offer
For and on behalf of the Acquirer**



AXIS BANK

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Contact Person: Mr. Amit Shah, SEBI Registration No.: INM000006104

Date : January 25, 2011

Place : Mumbai

Size: 19x16 sq. cm